

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 124-125 of 2020

IN THE MATTER OF:

Suraj Jose

...Appellant

Versus

Federal Bank Ltd. & Anr.

...Respondents

Present

For Appellant: Mr. A. Karthik and Mr. B. Renjith Marar, Advocates.

For Respondents:

O R D E R

30.01.2020 The 'Corporate Debtor' has appeared before the Adjudicating Authority (National Company Law Tribunal), Kochi Bench, through Directors. Therefore, we want to know whether the Adjudicating Authority (National Company Law Tribunal), Kochi Bench had supplied free certified copy of the impugned order dated 20th August, 2019 to its Directors or not.

Learned Counsel for the Appellant prays for and is allowed 10 days' time to obtain certificate from the Registrar, National Company Law Tribunal, Kochi Bench, who will state the date on which free certified copy of the impugned order dated 20th August, 2019 was supplied to the Directors of M/s Seabird Seaplane Private Limited.

Post the case 'for admission (fresh cases) on **13th February, 2020.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Shreesha Merla]
Member (Technical)